

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 6.1729/99

O.A. 630/99.

Dt. of Decision : 31-05-99.

1. B.Narayana Rao
2. P.Srinu
3. K.Koteswararao
4. P.Sudhakar

..Applicants.

Vs

1. The Union of India, rep.
by Secretary, Min. of Defence,
New Delhi.
2. The Flag Officer,
Commanding-in-Chief,
Eastern Naval Command,
H.Q.Visakhapatnam-14.
3. The Base Vitualling Officer,
B.V.Yard, Visakhapatnam-9.

..Respondents.

Counsel for the applicants : Mr.P.E.Vijaya Kumar

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.

CCRAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.P.B.Vijayakumar, learned counsel for the applicants and Mr.B.N.Sharma, learned counsel for the respondents.

2. There are 4 applicants in this OA. They submit that they were engaged as Casual Labour under R-2 for various period and it is stated in para-4(a) that they worked from 5-12-91 to Feb. 1995, March, 1992 to March, 1995, 23-12-1991 to April, 1994 and 5-12-1991 to 20-1-1994. Thereafter they ^{were} ~~are~~ not engaged. Though they submitted representation for regngaging them, the learned counsel for the applicants submitted that no action has been taken on their representation.

3. This OA is filed praying for a direction to the respondents to re-engage them as casual labour/USL in terms of their seniority and continue them on par with junics and freshers.

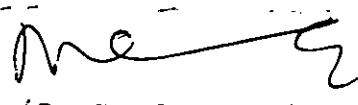
4. The applicants in this OA have some experience in regard to the work under R-2. It is not known, why they have not approached this Tribunal soon after their discharge when they ~~did~~ not get any reply to their representation ^{within a reasonable period}.

5. Under the above circumstances the following direction is given:-

The applicants should be engaged in preference to freshers from the open market if there is work in future for engaging casual labourers and there is need to engage casual labourers.

6. With the above direction the OA is disposed of at the admission stage itself. No costs.


(B.S. SAIL PARAMESHWAR)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 31st May, 1999.
spr 31.5.99

